



2026:AHC:53264

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 8737 of 2026

Hari Ram And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 14 Others

.....Respondent(s)

Counsel for Petitioner(s) : Manoj Kumar Dubey, Vipul Kumar Dubey
Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Lalganj District Azamgarh to decide Case No.RST/12885/2025 (Computerized Case No.T202515060412885) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Lalganj District Azamgarh to decide the aforesaid case ***strictly in accordance with law expeditiously*** but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

March 16, 2026

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